

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 343 OF 2018 &
IA NO. 1674 OF 2018 & IA NO. 1824 OF 2018

Dated : 1st May, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Himachal Pradesh State Electricity Board
Versus
NRSS XXXI (A) Transmission Ltd & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Divyanshu Bhatt for R-1

Mr. R.B. Sharma for R-16

Mr. Abhishek Upadhyay
Mr. Varun Shankar for R-17

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-21

Mr. Nikunj Dayal
Mr. L.P Singh (Rep.) for R-24

ORDER

Issue notice in IA No. 1824 of 2018 (Application for impleadment) to the Respondents returnable on 15.05.2019. Dasti, in addition, is permitted.

The learned counsel appearing for the Respondent No.21 submitted that she will file reply during the course of the day after duly serving copy to the other side.

The learned counsel appearing for the Appellant submitted that she does not propose to file rejoinder to the reply filed by the Respondent No.21.

The submissions of the learned counsel appearing for the Appellant and the Respondent No.21, as stated supra, are placed on record.

Registry is directed to verify whether the counsel represents Respondent No.20 or Respondent No. 21 and make necessary amendment in the cause list.

List the matter on 15.05.2019.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member